

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-117/PB/2019
IA/2722/2024, IA/5257/2023, IA/2652/2024

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

M/s. Beta Infratech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant

:Adv. Garvit Solanki for Adv.
Yoginder Handoo, in I.A. No.
5257/2023.

ORDER

IA/2722/2024

This is a Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024.

Heard the Ld. Liquidator in person. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions.

IA is **disposed of**.

IA/5257/2023

Proxy Counsel on behalf of the Applicant is present and submitted that the main counsel is not available today and therefore sought adjournment. Ld. Liquidator in person is present. In view of this, list the matter on **13.09.2024**.

IA/2652/2024

This application has been filed by the Liquidator in terms of Regulation 44(2) of the IBBI (Liquidation Process) Regulations, seeking further extension for the liquidation period.

Heard the Ld. Liquidator in person. Keeping in view the facts and circumstances of the case, six months' extension w.e.f. 05.05.2024 for completion of the liquidation process. Liquidator is directed to complete the liquidation process within the extended period.

With these observations, IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)